

**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

(7)

OA/TA/MP. No. 182 /1996

Smt. M. R. Dass

Versus

U.O. 3 & O.S.

Date of Order	Orders
10.3.97 <i>Received copy 10/3/97</i> <i>Copy issued to applicant vick CH - 09820 20.3.97</i> (82/97)	<i>Mr. W. Wals - Counsel for applicant.</i> <i>Mr. Zaker Husain - Brief holder of Mr. M. R. Dass.</i> <i>Counsel for respondents.</i> <i>The learned Counsel for the applicant seeks permission to withdraw the O.A., stating that the legal heirs of the applicant intend to file a C.P. Subject to limitation to secure implementation of the Tribunal's order. The permission to withdraw the O.A. is granted. The legal heirs may file Contempt Petition subject to limitation. The O.A. stands withdrawn.</i> <i>(Signature)</i> (O. P. SHARMA) Administrative Member <i>(Signature)</i> (GOPAL KRISHNA) Vice Chairman (J) Central Administrative Tribunal Jaipur Bench, JAIPUR Certified That No Further Action is Required To Be Taken & The Case is Fit For Consignment To Record. <i>(Signature)</i> Dealing Assft. Record Section Officer Digit No. <u>4</u> Keeper (Judicial)